

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.**

THURSDAY, THIS THE 24TH DAY OF MAY, 2007.

QUORUM : HON. MR. JUSTICE KHEM KARAN, V.C.

HON. MR. K.S. MENON, A.M.

ORIGINAL APPLICATION NO. 547 OF 2007.

Nayeem Javed Khan, aged about 42 years, Son of, Shri H.U. Khan, Resident of, 1384, Khati Baba, Issai Tola, Jhansi..... Applicant.

Counsel for applicant: Shri R.K. Nigam.

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Financial Adviser & Chief Accounts Officer, North Central Railway, Allahabad.
3. Divisional Railway Manager, North Central Railway, Jhansi.

..... Respondents.

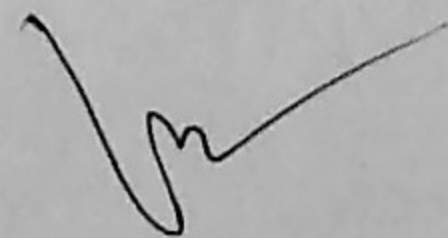
Counsel for Respondents: Sri

ORDER

BY HON. MR. JUSTICE KHEM KARAN, V.C.

The applicant has come with a case that he is eligible and he possesses requisite qualifications for being taken in the cadre of Information Technology recently formed vide Memo dated 17.4.2007 in Jhansi Division of the North Central Railway. It is said that the Respondents are going to absorb certain employees already working in E.D.P. Centre but the fact is that none of them is qualified to be so absorbed in the new cadre of Information and Technology. The applicant, at present, is working in Signal and Telecommunication department of the same division.

2. We think that there is no point in keeping this O.A. pending here as it would be sufficient if it is finally disposed of with a provision that in case the applicant gives an application/representation together with the copy of this order and O.A. to Respondent



No.3 within a period of 15 days from today, he shall consider and pass suitable orders in accordance with the relevant rules/guidelines within a period of four months from the date such application is so received.

3. The O.A. is finally disposed of with the above observations.

No order as to costs.

G. Menon
A.M. 24/5/07

[Signature]
24/5
V.C.

Asthana/